

O.A.No.442/1998

ORDER DATED 11-11-2003.

Applicant claims that he was engaged as Casual Labourer under the Respondents and by filing the present Original Application, he prayed for regularisation of his services. Counter having been filed by the Respondents, this case is ready for hearing. At this stage, learned Counsel for the Applicant has disclosed that the Telecom Department of the Government of India are taking steps to regularise about 455 numbers of casual labourers and, while doing so, they have not taken into consideration the grievance of the Applicant for regularisation.

Since the Departmental Respondents are taking steps to regularise left-out casual labourers of the Department, we dispose of this case by asking the Respondents/Telecom Department to consider the case of the Applicant (for regularisation); for which the Applicant should submit a consolidated representation (by giving all details about himself) by 15.11.2003. The Respondents should enter into an enquiry to find out as to whether the Applicant has got a case for regularisation and until full consideration is given to the case of the Applicant and he is intimated about the result of such consideration in a reasoned order, the Respondents should not proceed to regularise anybody as against the newly created 455 posts of R.M., we make it clear here.

that in the event the applicant prays for a personal hearing, then the Respondents, in all fairness, should allow the same.

With the above observations and directions, this O.A. is disposed of. No costs.

Send copies of this order to the Respondents and free copies of this order be given to Mr. G. Rath, Learned Counsel for the Applicant and Mr. U. B. Mohapatra, learned Additional Standing Counsel appearing for the Respondents who were present and heard.

With thanks for cooperation and understanding.

Free copies of final order dt. 11.11.03 issued to counsel for both sides and to all respondents.

DB/ 27.11.03  
S.O.(J)

Vice-Chairman

Member (Judicial)

11.11.2003